

(24)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.P.No. 56/97 in  
O.A.No. 817/93

Date of Order : 5.2.98

BETWEEN :

D.Charles

.. Applicant/Applicant

AND

Shri M.Ravindra,  
Chairman,  
Railway Board,  
Rail Bhavan,  
New Delhi.

.. Respondent/Respondent

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Counsel for the Applicant

.. Mr.C.Suryanarayana

Counsel for the Respondent

.. Mr.V.Bhimanna

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CORAM:

HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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O R D E R

X As per Hon'ble Shri H.Rajendra Praśad, Member (Admn.) X

After hearing Sri C.Suryanarayana, learned counsel for the applicant and Mr.V.Bhimanna, learned standing counsel for the respondents for a length of time it was submitted by Sri C.Suryanarayana that he does not wish to press the C.P. any more although his grievance remains more or less unsolved.

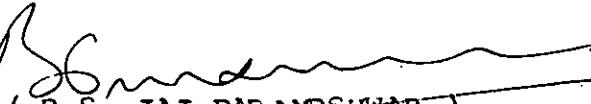
*Q/SW* *J/S*

(28)

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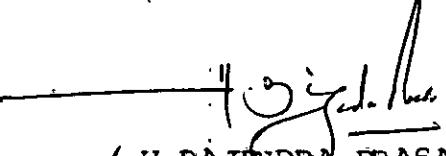
2. Hence he requests permission to withdraw this C.P. and liberty to file a fresh OA in the matter. He is permitted to do so by taking any or all grounds taken in the earlier OA and the CB besides any other new point which may be relevant to the case.

3. The C.P. is closed. No costs.

  
( B.S. JAI PARAMESHWAR )

Member (Judl.)

S.2.98

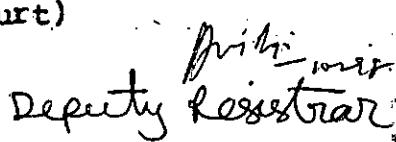
  
( H. RAJENDRA PRASAD )

Member (Admn.)

Dated : 5th February, 1998

(Dictated in Open Court)

sd

  
Deputy Registrar

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C.P. 56/97.

To

1. Sri M.Ravindra, Chairman,  
Railway Board, Railbhavan  
New Delhi.
2. One copy to Mr.C.Suryanarayana, Advocate, CAT.Hyd.
3. One copy to Mr.V.Bhimanna, SC for Rlys, CAT.Hyd.
4. One copy to HHRP.M.(A) CAT.Hyd.
5. One spare copy.

pvm

13/2/98  
TYPED BY  
COMPILED BY

I Court  
CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE

VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

The Hon'ble Mr.JaiParameswar:M(J)

DATED: 5-2-1998

ORDER/JUDGMENT:

M.A./R.A./C.A.No. 56/97

in  
O.A.No. 817/93.

T.A.No.

O.W.P

Admitted and Interim directions  
Issued.

Allowed CP. closed

Disposed of with direction

Dismissed.

Dismissed as withdrawn  
or default.

Ordered/Rejected.

No order as to costs.

D.V.M.

